

(2021) 02 SEBI CK 0083

In the Securities Appellate Tribunal Mumbai

Case No : Miscellaneous Application No, 397 Of 2018, Appeal No. 449 Of 2018

Gauravi Parikh

APPELLANT

Vs

Securities And Exchange Board Of India

RESPONDENT

Date of Decision : 10-02-2021

Acts Referred:

Citation : (2021) 02 SEBI CK 0083

Hon'ble Judges : Tarun Agarwala, Presiding Officer; M. T. Joshi, J

Bench : Division Bench

Advocate : Vinay Chauhan, K.C. Jacob, Joby Mathew, Anshuman Sugla, Nausher Kohli, Atul Vinay Singh, Anubhav Ghosh

Judgement

1. We have heard the learned counsel for the parties on the application for condonation of delay as well as the learned counsel for the appellant Mr.

Kohli appearing on behalf of Mr. Atul Vinay Singh. Order reserved.

2. The present matter was heard through video conference due to Covid-19 pandemic. At this stage it is not possible to sign a copy of this order nor a

certified copy of this order could be issued by the registry. In these circumstances, this order will be digitally signed by the Private Secretary on behalf

of the bench and all concerned parties are directed to act on the digitally signed copy of this order. Parties will act on production of a digitally signed

copy sent by fax and/or email.